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GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

NOTIFICATION

The 28th October, 2025

No. Law/Legn-8/2025.—The following Ordinance promulgated by the Hon'ble Governor of Arunachal Pradesh is hereby published for general information,-

(Promulgated by the Governor of 28th October, 2025)

THE ARUNACHAL PRADESH STAFF SELECTION BOARD (AMENDMENT) ORDINANCE, 2025

AN

ORDINANCE

(No. 4 of 2025)

to amend the Arunachal Pradesh Staff Selection Board Act, 2018 (No.14 of 2018)

WHEREAS, the Arunachal Pradesh Legislative Assembly is not in session;

AND WHEREAS, the Governor of Arunachal Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Arunachal Pradesh is pleased to promulgate the following Ordinance in the Seventy-Sixth Year of the Republic of India as follows: -

- 1. Short title, extend and commencement:
 - (1) This Ordinance may be called the Arunachal Pradesh Staff Selection Board (Amendment) Ordinance, 2025.
 - (2) It shall extend to whole of Arunachal Pradesh.
 - (3) It shall come into force from the date of its promulgation by the Governor of Arunachal Pradesh.
- 2. **Amendment:** In the Arunachal Pradesh Staff Selection Board Act, 2018, for the entries in clause (a) of sub-section (2) of Section 3, the entries, "A Chairman who shall be an officer from an organized service with at least twenty (20) years of regular service and in the pay scale not below that of Super Time Scale (Level-14 in Pay Matrix)" shall be substituted.

Yashpal Garg, IAS Commissioner to the Government of Arunachal Pradesh, Itanagar.